

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NAMI STEEL PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	NAMI STEEL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/07/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100GJ2012PTC071270
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 316-P, 317-P, 342-P & 343-P.Nano Ford Road, Opp. Chharodi Railway Station, Ahmedabad, Sanand, Gujrat, India, 382110
6.	Date of closure of Insolvency Resolution Process	23/04/2024
7.	Liquidation commencement date of Corporate Debtor	23/04/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Bhavik Haribhai Rupapara Registration No. IBBI/IPA-001/IP-P-02741/2022-2023/14196
9.	Address and e-mail of the liquidator, as registered with the Board	Add: 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat, 360001. Email id: cabhavikr3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Website: www.ssarvi.com/ Email: cirpnamisteel@gmail.com
11.	Last date for submission of claims	23/05/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of the liquidation of the **NAMI STEEL PRIVATE LIMITED** on 23/04/2024. The stakeholders of **NAMI STEEL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 23/05/2024, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

SD/- Mr. Bhavik Haribhai Rupapara

Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196

Liquidator

In the matter of NAMI STEEL PRIVATE LIMITED

Date: 26/04/2024

Place: Mumbai

BHAVIK HARIBHAI RUPAPARA
INSOLVENCY PROFESSIONAL

REG. NO IBBI/IPA-001/IP-P-02741/2022-2023/14196